

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-66/96/6654/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Prasanta Buragohain,
District & Sessions Judge,
Goalpara.

Dated Guwahati the 16th November, 2018.

Sub: Commuted Leave with station leave permission.

Ref:- Your letter No DJG 4295 dtd. 12.11.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted 6(six) days of Commuted leave w.e.f. 15.11.2018 to 20.11.2018 along with Head Quarter leave permission for the same period, instead of earlier granted Commuted Leave for 4 (four) days for w.e.f. 17.11.2018 to 20.11.2018 along with head quarter leave permission for the same period, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your court and office to Shri S. Hazarika, Addl. District & Sessions Judge, Goalpara, before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-66/96/6655-6656/A, dated 16.11.18
Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. Shri S. Hazarika, Addl. District & Sessions Judge, Goalpara for information.

Sd/-
JT. REGISTRAR (VIGILANCE)